

from 1st November, 1973 to 31st January, 1978; and

(c) if so, what are the reasons therefor and what steps Government have taken for payment of arrears to Delhi Police personnel to remove the anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The payment of House Rent Allowance without production of rent receipt has been raised to 25 per cent *w.e.f.* 1-2-1978, in respect of non-gazetted police personnel of CBI posted in Delhi and the Delhi Police personnel entitled to rent free accommodation. In respect of IB this has been raised *w.e.f.* 23-11-1979.

(b) and (c). According to the Ministry of Finance O.M. dated the 3-9-1974 such of the employees who are entitled to rent free accommodation drawing pay upto Rs. 750 p.m. were entitled to house rent allowance @ 15% plus compensation @ 10% 7½%, in lieu of rent free accommodation, only on production of rent receipt of having paid rent exceeding 25%, otherwise the entitlement was restricted to the actual rent paid or the house rent allowance @ 15% as admissible to other employees.

The Delhi Police/Delhi Administration have reported that so far none of the eligible police personnel had produced the rent receipt in support of their claim. As such the question of denial of payment of house rent allowance at increased rates for 51 months does not arise.

CBI Cases against Class I Officers

2033. SHRI SUNDER SINGH BHANDARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered by the CBI against Group A Gazetted officers of the Central Government during the period 1-1-1976 to 30-6-1980;

(b) the number of such officers charge-sheeted and punished;

(c) the number of cases of such officers pending;

(d) the reasons for the delay and the steps proposed to be taken to expedite finalisation of pending cases; and

(e) the details of charges against such officers who were acquitted and reappointed together with their names?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (e) The information is being collected and will be laid on the Table of the House.

Foreign Prisoners in Jails

2034. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign prisoners indicating their nationality and the charges against them;

(b) the names of prisons where they are lodged and the jail facilities given *vis-a-vis* the Indian prisoners held on the same charges; and

(c) the number of female prisoners, if any, among them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Information from State Governments and Union Territory Administrations, except Dadra & Nagar Haveli and Pondicherry, is awaited; the information in respect to these two Union Territories is as under:—

(a) There are no foreign prisoners in their jails.

(b) Does not arise.

(c) Does not arise.